

58

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 36/441/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017**

Name of the Company: Haldyn Glass Ltd.

Section of the Companies Act: Section 441 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Ashish c Doshi	Pcs	Applicant	
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2.

ORDER

Learned PCS Mr. Ashish Doshi present for Petitioner.

Petitioners no. 3 and 4 paid amounts as ordered by this Tribunal within three weeks from the date of order as can be seen from the Demand Drafts deposited.

However, there is a delay in depositing the DDs before this Tribunal by petitioners no. 3 and 4.

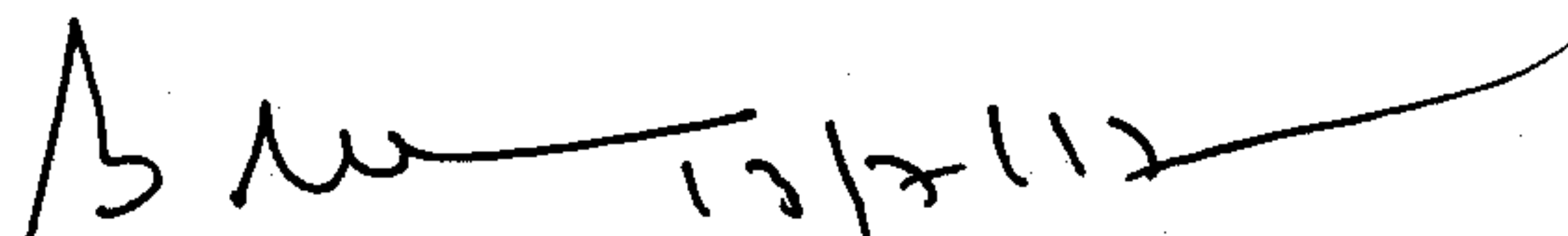
Learned PCS appearing for the petitioner stated that assuming that DDs has to be deposited after the summer vacation, petitioners no. 3 and 4 deposited the DDs on 04.07.2017 instead of 23.06.2017.

Since the amounts are deposited by petitioners no. 3 and 4 within time the reasons stated by the Learned PCS for the petitioner is accepted for the delay that occurred in depositing the DDs before Registry in respect of petitioners no. 3 and 4.

As can be seen from the DDs the petitioners 1 and 2 have not deposited the amount within three weeks as directed but they have deposited after three weeks and file DDs before Registry on 04.07.2017.

Petitioner PCS requested to allow him to file application to condone the delay in payment of amount by petitioner 1 and 2.

List the matter on 24.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of July, 2017.